

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).8382/2016

(Arising out of impugned final judgment and order dated 21/10/2016 in CN No.6779/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow)

ARVIND KEJRIWAL AND ANR.

Petitioner(s)

VERSUS

STATE OF U.P AND ANR.

Respondent(s)

(With appln.(s) for exemption from filing c/c of the impugned judgment and exemption from filing O.T. and interim relief)

Date : 27/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr.C.U.Singh, Sr.Adv.
 Mr. Santosh Kumar Tripathi, Adv.
 Mr.Rishikesh Kumar, Adv.
 Mohd.Irshad, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag with SLP(Crl.) No.7989 of 2015.

The attendance of the petitioners before the trial court is dispensed with until further orders.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RENUKA SADANA)
ASSISTANT REGISTRAR